

Name of the Corporate Debtor: LABLAND BIOTECHS PRIVATE LIMITED
CIN : U24129KA1994PTC016040
Date of commencement of CIRP: 13th June 2025

LIST OF CREDITORS
Summary as on 14th November 2025

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Annexure 9 - List of other creditors (Other than financial creditors and operational creditors)

Amount in Rs.

S.No	Name of the Creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by gurantee	Whether Related Party ?	% of Voting Share in CoC					
1	Bhimsen Mahipati Purohit	11-07-2025	10,00,000	5,15,000	Debenture	-	-	-	-	-	-	4,85,000	-	Note - 1
2	Dr Dinesh C Shetty	02-09-2025	11,00,000	-	Debenture	-	-	-	-	-	-	11,00,000	-	Note - 2
3	Yogitha D Shetty	16-09-2025	10,00,000	-	Share	-	-	-	-	-	-	10,00,000	-	Note - 3
TOTAL			31,00,000	5,15,000		-	-	-	-	-	-	25,85,000	-	

1. Rs. 5,00,000/- paid in 2 tranches has been admitted along with interest @ 12% for 3 months as mentioned in the Debenture Certificate. Amount claimed as interest, mental agony and legal expenses have not been admitted due to absence of documents substantiating the claim. Accepted subject to legality of issue of unsecured Debenture Certificate.

2. Rs. 5,00,000/- paid as an investment with monthly returns of 5% in Labland Biotech Pvt. Ltd. On 24.08.2023 as per the investment agreement executed on 15th Sept. 2023 between Dr Dineshchandra Shetty, the claimant and company - returnable on 24th Nov. 2023. On 26.05.2024 another agreement executed between the claimant and Dr. Sudheer Shetty - MD of Labland Biotech Pvt. Ltd. In this agreement, Dr Sudheer Shetty, in his individual capacity has undertaken the dues and agreed to repay the principal amount of Rs. 5 lakhs alongwith the interest of Rs. 2.50 lakhs (5% p.m.) from Sept 2023 to June 2024 (Rs. 7.50 lacs i.e. Rs. 5 lacs plus Rs. 2.50 lacs). As per the said agreement, the company is discharged and not liable to repay any dues to the claimant.

3. Claim by shareholder holding shares of the CD cannot be admitted since he is not a creditor.